

Himachal Pradesh Merged State (Application Of Laws) Act, 1954

14 of 1954

[21 May 1955]

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PREAMBLE

An Act to extend certain laws to the merged State of Bilarpur. Amended, repealed or otherwise affected by:

(i) H.P. Act No. 1 of 1956², published in R.H.P., dated the 11th February, 1956 at p. 111.

(ii) A.O. 1973, published in R.H.P. Extraordinary, dated the 20th January, 1973 at p. 91-112.

It is hereby enacted as follows:-

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha on the 19th August, 1954. For Statement of Objects and Reasons, see R.H.P. dated the 21st August, 1954, p. 647.

2. For Statement of Objects and Reasons, see R.H.P. dated the 9th December 1955, p. 359.

<u>1.</u> Short title, extent and commencement :-

(1) This Act may be called the Himachal Pradesh Merged State (Application of Laws), Act, 1954.

(2) It extends to the merged State of Bilaspur.

(3) It shall come into force at once.

2. Definitions :-

In this Act, unless there is any thing repugnant in the subject or context:-

(a) authority includes a committee, board or tribunal ;

(b) merged state means the merged State of Bilaspur;

(c) **1**[xxx xxx xxx]

(d) state law includes rule, regulation, bye-law, order or circular having the force of law in Bilaspur.

1. The definition of "State Government" omitted by A.O. 1973.

3. Extension of enactments :-

(1) All enactments in force in, or applicable to, the Himachal Pradesh on the 30th June, 1954 as relate to matters with respect to which the State Legislature has powers to make laws for Himachal Pradesh and as have not already been extended to the merged state are hereby extended to the merged state subject to-

(i) any amendment to which they were generally subject in or in their application to the Himachal Pradesh on the date aforesaid; and

(ii) the subsequent provision of this Act.

¹[(1) Explanation.- For the purposes of this Act a Bill passed by the Himachal Pradesh Legislature Assembly and assented to by the President on, or before 30th June, 1954 even though not enforced till that date shall also be and shall be deemed always to have been, an enactment applicable to the Himachal Pradesh on the 30th June, 1954].

(2) Notwithstanding anything in any such enactment referred to in sub-section (1) such enactment shall come into force with effect from such date² as the State Government may, by notification in the official gazette, appoint in this behalf and different dates may be appointed for different provisions thereof, or for different parts of the merged state.

- 1. Added vide H.P. Act No. 1 of 1956.
- 2. Such Not. have been printed under the relevant Acts.

4. Repeal of corresponding law :-

If immediately before the commencement of this Act there is in force in the merged state any state law corresponding to the enactment referred to in section, such corresponding law shall, with effect from the date and to the extent to which an enactment comes into force under and in accordance with the provisions of section 3, stand repealed in the merged state.

5. Savings :-

(1) The repeal of any corresponding state law under section 4 shall not affect-

(a) the previous operation of any such law, or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committee against any such law, or

(c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment ;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-section (1), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such corresponding law shall-

(a) be deemed to have been done or taken under the corresponding provisions of the enactment referred to in section 3 as now extended to and in force in the merged state, and

(b) continue in force unless and until directed otherwise or superseded by anything done or any action taken under the said enactment by the State Government or other competent authority.

6. Powers of Courts and other authorities for adaptations :-

For the purpose of facilitating the application in the merged state of any enactment referred to in section 3, any court or authority may construe any such enactment with such alterations, not affecting the substance, as may be necessary or proper to adopt it to the matter before the court or other authority.